

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 680/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2009-14 and 2014-19 periods and determination of transmission tariff of 2019-24 period for eleven no. of assets under “765 kV System for Central Part of Northern Grid-Part III” in Northern Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2009-14 and 2014-19 periods and determination of transmission tariff of 2019-24 period in respect of following eleven assets under “765 kV System for Central Part of Northern Grid-Part III” in Northern Region:

Asset-1: LILO of One Circuit of 400 kV Bawana-Bahadurgarh-Hissar Line at Bhiwani Sub-station;

Asset-2: 400/220 kV 315 MVA ICT-I & II along with associated bays at Bhiwani Sub-Station;

Asset-3: LILO of Circuit-1 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station;



Asset-4: LILO of Circuit-2 of 400 kV D/C Bareilly-Mandola Line at Meerut Sub-station;

Asset-5: 765 kV Bays for Bhiwani-Moga Line at Bhiwani Sub-station;765 kV 240 MVAR Bus Reactor-I along with associated bays at Bhiwani sub-station;765/400 kV 1000 MVA ICT-I along with associated bays at Bhiwani Sub-station; 2 Nos.400 kV Bays for Hisar-Bahadurgarh at Bhiwani Sub-station;

Asset-6: LILO of Hisar-Bawana at Bhiwani along with 2 No. 400 kV Bays at Bhiwani Sub-station;

Asset-7: 765 kV bays for Jattikalan- Bhiwani Line at Bhiwani Sub-station;

Asset-8: 765 kV S/C Meerut-Bhiwani Line along with associated bays at Meerut & Bhiwani and 765 kV,240 MVAR Line Reactor at Bhiwani Sub-station;

Asset-9: 765/400 kV,1000 MVA ICT-II along with associated bays at Bhiwani Sub-station;

Asset-10: 765 kV 240 MVAR Bus Reactor-II along with associated bays at Bhiwani Sub-station; and

Asset-11: 400/220 kV Ballabgarh Sub-station (re-alignment works).

- b. Instant assets were put into commercial operation during 2009-14 tariff period.
- c. Transmission tariff for 2014-19 tariff period for Assets-1 and 2 was determined vide order dated 21.3.2016 in Petition No. 16/TT/2015 and for Assets-3 to 11 vide order dated 27.12.2019 in Petition No. 234/TT/2018.
- d. The Commission vide its order dated 21.3.2016 in Petition No. 16/TT/2015 had restricted the cost of Asset-I to FR cost. The Petitioner has now has reclaimed the cost of Asset-I in the instant petition. Thus, truing up of 2009-14 period in this petition is confined to only Asset-I.
- e. Line length of Asset-6 i.e. LILO of Hisar-Bawana Line at Bhiwani was inadvertently included in Petition No. 234/TT/2018 and the same has now been corrected in the instant petition. Therefore, the revised length may be considered for allowing O&M Expenses for Asset-6.
- f. Annuity payment regarding Bhiwani Sub-Station has been claimed directly from the beneficiaries in terms of the Commission's order dated 27.12.2019 in Petition No. 234/TT/2018.
- g. Details of Additional Capital Expenditure and Form-5 have been submitted vide affidavit dated 19.8.2021.
- h. None of the Respondents have filed reply to the petition.



3. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

